GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.95 TO BE ANSWERED ON 16.11.2016

RELEASING ITALIAN MARINES

95. SHRIMATI K. MARAGATHAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has set conditions to free the Italian marines as per United National arbitration court rules;
- (b) if so, the details thereof;
- (c) whether India has lost the case in the United Nations arbitration court because of many lapses auged by the Government; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR)

- (a) & (b) The Hon'ble Supreme Court of India has permitted the two Marines to return to Italy, subject to certain conditions. The two Marines continue to be under the authority of the Hon'ble Supreme Court.
- (c) & (d) No. The case rests before the Arbitral Tribunal constituted under Annex VII of the United Nations Convention on the Law of the Sea.
